

IN THE INCOME TAX APPELLATE TRIBUNAL
"K" BENCH, MUMBAI

SHRI OM PRAKASH KANT, ACCOUNTANT MEMBER
SHRI RAHUL CHAUDHARY, JUDICIAL MEMBER

ITA No. 7842/MUM/2019
(ASSESSMENT YEAR: 2015-16)

Kodak India Private Limited,
First Floor, Dani Corp Park,
158 Dani Compound, Vidyanagri Marg,
Santacruz (East), Mumbai - 400098
[PAN: AAACK2172]

..... Appellant

Vs

Deputy Commissioner of Income Tax,
Circle- 14(2)(1),
Room No. 432, 4th Floor,
Aaykar Bhavan,
Maharishi Karve Road,
Mumbai - 400020

..... Respondent

Appearances

For the Appellant/Assessee : Shri Raunak
For the Respondent/Department : Shri Yogesh Kamat

Date of conclusion of hearing : 16.03.2022
Date of pronouncement of order : 13.06.2022

ORDER

Per Rahul Chaudhary, Judicial Member:

1. By way of the present appeal the Appellant/Assessee has challenged the final assessment order, dated 29.10.2019, passed under Section 143(3) read with Section 144C(13) of the Income Tax Act, 1961 [hereinafter referred to as 'the Act'] for the Assessment Year 2015-16.
2. The Appellant has made a request for withdrawal of the appeal having opted to settle the matter under the provisions of Direct

Tax Vivad Se Vishwas Act, 2020 (hereinafter referred to as 'the DTVSV Act'). The Assessee has placed on record a certificate in Form 3 issued under Section 5(1) of the DTVSV Act [Acknowledgement No. 222807360210121] and order of full and final settlement of tax arrears under Section 5(2) read with Section 6 of the DTVSV Act [Acknowledgement No. 269275050200221]. The learned Departmental Representative does not have any objections to the aforesaid request of the Appellant.

3. In view of the above, the present appeal is dismissed as withdrawn.

Order pronounced on 13.06.2022.

Sd/-

(Om Prakash Kant)
Accountant Member

Sd/-

(Rahul Chaudhary)
Judicial Member

मुंबई Mumbai; दिनांक Dated : 13.06.2022
Alindra, PS

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant
2. प्रत्यर्थी / The Respondent.
3. आयकर आयुक्त(अपील) / The CIT(A)-
4. आयकर आयुक्त / CIT
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, मुंबई / DR,
ITAT, Mumbai
6. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

सत्यापित प्रति //True Copy//

उप/सहायक पंजीकार /(Dy./Asstt. Registrar)
आयकर अपीलीय अधिकरण, मुंबई / ITAT, Mumbai